

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/MP/2015

Sub: Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009.

Petition No. 3/MP/2016

Sub: Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009

Date of hearing : 21.4.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Vedanta Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Matrugupta Mishra, Advocate, Vedanta
Shri Tushar Nagar, Advocate, Vedanta
Shri Gautam Chawla, Advocate, PGCIL
Ms. Akansha Tyagi, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for two weeks time to file reply to the petition. Request made by the learned counsel for PGCIL was allowed by the Commission.

2. The Commission directed PGCIL to file its reply by 13.5.2016 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 10.6.2016. The

Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 16.6.2016.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**